CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 19.12.2013

TA No. 04/2012 (CWP No. 10406/2008)

Mr. Anurag Pareek, proxy counsel for

Ms. Sunita Mehla, counsel for applicant.

Mr. Hawa Singh, counsel for respondents.

Learned counsel for the applicant placed on record a dated 12.06.2013 issued by the letter Commissioner, Kendriya Vidyalaya Sangathan, Regional Office, 92, Gandhi Nagar Marg, Bajaj Nagar, Jaipur informing the applicant that his name would again in the next meeting compassionate appointment scheme and, therefore, he submitted that this Transferred Application has become infructuous.

Learned counsel for the respondents also agreed that in view of the said letter dated 12.06.2013, the present Transferred Application has become infructuous.

In view of the above, I am of the opinion that the present Transferred Application has become infructuous.

However, if any prejudicial order is passed against the applicant in pursuance to the letter dated 12.06.2013, wherein it has been clearly mentioned that the name of the applicant would be considered again in the next meeting as per compassionate appointment scheme, the applicant is at liberty to redress his grievance(s) before the appropriate forum.

With these observations, the Transferred Application is disposed of with no order as to costs.

And Stimm (ANIL KUMAR) ADMINISTRATIVE MEMBER

Kumawat